

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016]
FOR THE ATTENTION OF THE CREDITORS OF M/s Supreme Manor Wada Bhiwandi Infrastructure Private Limited

RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor Supreme Manor Wada Bhiwandi Infrastructure Private Limited
2.	Date of incorporation of the Corporate Debtor 04 January 2010
3.	Authority under which Corporate Debtor is incorporated / registered Registrar of Companies (Mumbai) under the Companies Act, 1956
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor U45202MH2010PTC198376
5.	Address of the Registered office and principal office (if Any) of the Corporate Debtor <u>Registered Office:</u> Supreme House, Pratap Gadh, Plot No. 94/C, Opp. IIT, Powai Mumbai-400 076
6.	Insolvency Commencement Date in respect of Corporate Debtor Date of Order: 19 th May 2023 Date of Intimation to IRP: 19 th May 2023
7.	Estimated date of closure of Insolvency Resolution Process 180 days from date of commencement of resolution process ie 15 th November 2023
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional Name: Sudip Bhattacharya Reg. No. IBBI/IPA-003/IP-N00080/2017-18/10703
9.	Address and Email of the Interim Resolution Professional, as registered with the Board Address: 903 Queensgate CHS, Hiranandani Estate, Off Ghodbander Road, Thane-West, Mumbai – 400607 Email ID: resolutionsudip@gmail.com
10.	Address and Email to be used for correspondence with the Interim Resolution Professional 903 Queensgate CHS, Hiranandani Estate, Off Ghodbander Road, Thane-West, Mumbai – 400607 Email ID: supreme.manor.cirp@gmail.com
11.	Last date for submission of claims 2 nd June 2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Relevant forms are available at https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) via order no. CP No. (IB) 3219/MB/2018 has ordered the commencement of a corporate insolvency resolution process against M/s Supreme Manor Wada Bhiwandi Infrastructure Private Limited on May 19, 2023.

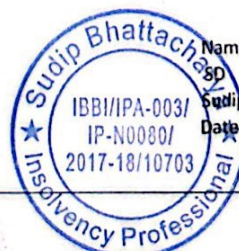
The creditors of M/s Supreme Manor Wada Bhiwandi Infrastructure Private Limited are hereby called upon to submit a proof of their claims on or before June 02, 2023 to the interim resolution professional at the address mentioned against item 10.

The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016. The proof of claim is to be submitted by way of the following specified forms along with Affidavit and documentary proof in support of claim in, **Form B- Claim by Operational Creditors, Form C- Claim by Financial Creditors, Form D- Claim by Workman or an Employee, Form E- Claim submitted by Authorized Representation of Workmen and Employee, Form F- Claim by creditors, other than Operational, Financial and Employee/workmen.** The above mentioned forms can be downloaded from the website www.ibbi.gov.in of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims by in person, by post or electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class.[specify class] in Form CA - NA

Submission of false or misleading proofs shall attract penalties.



Name and Signature of Interim Resolution Professional

Sudip Bhattacharya

Date and Place: 21st May, 2023, Mumbai